

National Company Law Tribunal

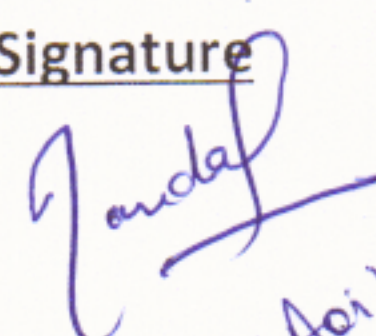
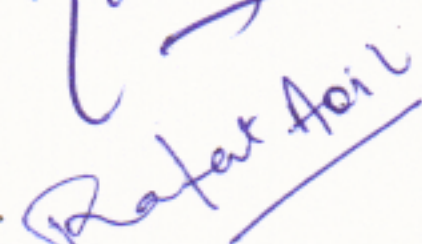
Allahabad Bench

CP NO. 134/ALD/2017
CA NO. 115/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.10.2017

NAME OF THE COMPANY: Crest Promoters Pvt Ltd with ACE Infacity
Developers Pvt Ltd.

SECTION OF THE COMPANIES ACT: 230/232 of the Companies Act of 2013

Sl. NO.	Name	Designation	Representation	Signature
1.	Monica Nanda	PCS	Petitioner	
2.	Rafat Aquil	PCS	Petitioner	

C.A.(CAA) No. 115/ALD/2017, C.P No. 134/ALD/2017

PCS, Miss Monica Nanda, PCS along with Rafat Aquil for the petitioner company. The present Company Petition is filed as Second Stage Motion Petition, pursuant to an order dated 14.09.2017 passed by this Tribunal in Company Application No. 115/2017 as First Stage Motion Petition.

This Second Stage Motion Petition, the petitioner company has sought for sanction of the proposed Company Scheme for arrangements/ Amalgamation of Transferor Companies (Petitioner No.1 to 9) with the Transferee Company applicant. Therefore, petitioner companies have prayed for such direction to get published the notice of the Company Petition and Proposed Scheme Petition in Newspapers by inviting response/ objection, if any, to the Proposed Company Scheme from the public concern. In addition to the above to issue a notice to the Central Govt. through the office of the Regional Director (N.R), New Delhi. The ROC, Kanpur and O.L., Allahabad as the case may be so as to enable them to file their representation/ affidavit/ report.

That apart, the petitioner company is further required to issue a notice to the others statutory regulators eg. the Income Tax Department through the Jurisdictional Commissioner, where in the offices of petitioner companies are assessed for Income Tax purposes.

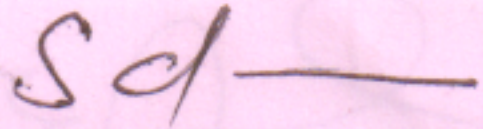
In view of this, the interim relief sought for in the petitioner Companies deserved to be allowed. Hence, it is allowed in terms of its interim prayer clause. Consequently, the petitioner Company is directed to cause a publication in English and Hindi version of Newspaper, having wide circulation in the area, wherein the registered offices of the Companies are situated so as to invite response/ objection, if any, to the present Company Petition/ Proposed Company Scheme. In addition to the above, the applicant Company is directed to issue notice to the Central Government through the office of the RD (N.R), Ministry of Corporate Affairs, New Delhi, O.L. Allahabad and ROC, Kanpur to invite their comments/ objection, if any, on the present Company Petition/ Proposed Company Scheme.

It is further directed that such paper publication to be effected by prescribing minimum 30 days time from the date of publication, of hearing on the present Company Petition and to enable the parties/ public concern to offer their comments/objection, if any, on the Proposed Company Scheme.

The matter be listed on 28th November, 2017.

Date: 12/10/2017

Typed by
P.K.Jyoti


H.P. Chaturvedi, Member(Judicial)